

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 186/2025**

IN THE MATTER OF:

Sh. Naresh Kumar

... Applicant

Vs

Govt. of NCT of Delhi & Ors.

... Respondents

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NEW DELHI

DATED: 20.05.2025


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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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IN THE MATTER OF:

Sh. Naresh Kumar

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

REPORT ON BEHALF OF DISTRICT MAGISTRATE
(CENTRAL) IN COMPLIANCE OF ORDER DATED 13.05.2025
PASSED BY THIS HON'BLE TRIBUNAL.

MOST RESPECTFULLY SHOWETH:-

1. That this Hon'ble Tribunal on 13.05.2025 took cognizance of the above-mentioned matter on the basis of a letter petition claiming that one Sh. Hemant had dug a borewell illegally in his premises and was extracting ground water at a brisk pace and in huge quantity for more than 7- 8 months. This Hon'ble Tribunal was pleased to constitute a joint committee comprising of representatives of Member Secretary, Central Pollution Control Board (CPCB), the Chief Executive Officer, Delhi Jal Board (DJB) and the District Magistrate (Central) Delhi, who was directed to act as the nodal agency. The relevant part of the said order is reproduced herein below:

"8. Further in view of the factual averments made in the application, we also consider due verification thereof through a Joint Committee to be necessary. Accordingly,

we constitute a Joint Committee comprising of the representatives of Member Secretary, Central Pollution Control Board (CPCB), the Chief Executive Officer, Delhi Jal Board (DJB) and the District Magistrate (Central) Delhi. The Joint Committee is directed to visit the spot after giving notice to the Project Proponent, look into the grievances after joining the applicant and representative of the Project Proponent, verify the factual position, suggest appropriate remedial action and submit its report within one week. The District Magistrate (Central) Delhi will be the nodal officer for coordination and compliance.

9. List on 21.05.2025 for further consideration.”

2. That accordingly, notices dated 17.05.2025 were issued to Sh. Hemant Kumar @ Bittu (Project Proponent) and Sh. Naresh Kumar (Applicant) informing them about the visit and inspection by the joint committee on 19.05.2025. Copy of the said notices is annexed hereto and marked as **Annexure-A**.
3. That the Joint committee comprising of representatives of Member Secretary, Central Pollution Control Board (CPCB), the Chief Executive Officer, Delhi Jal Board (DJB) and the District Magistrate (Central), visited the site on 19.05.2025. Sh. Hemant Kumar @ Bittu (Project Proponent) and Sh. Naresh Kumar (Applicant) were also present at the time of inspection.

4. That, during the visit by the said joint committee, it was observed that:

- i. That, in the site there existed an illegal borewell.
- ii. As no water meter was not there, in the absence of it, it was not possible to know the amount of water that had been extracted illegally by the Project Proponent.
- iii. The said illegal borewell was sealed after cutting the pipe and wooden stopper to ensure there is no further extraction of water and the electricity connection was also disconnected.

Copy of report of the joint committee dated 19.05.2025 is annexed hereto and marked as **Annexure-B**.

5. As regards the penalty/ environmental compensation leviable from the violator, DPCC may be directed to determine the same keeping in mind the usage of the offending borewell for 7-8 months.

6. The present joint committee report is being placed before this Hon'ble Tribunal for its consideration.



SDM (KAROL BAGH)
On behalf of District Magistrate (Central)
Date: 20.05.2025

SHAKTI BANGAR
COS/SDM (Karol Bagh)
Govt. of NCT of Delhi



Annexure- A

MOST URGENT
NGT MATTER

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (KAROL BAGH)
GOVT OF N.C.T. OF DELHI,
FLATTED FACTORIES COMPLEX, JHANDEWALAN, NEW DELHI-110055

File No. SDM/KB/2025/1710-12

Dated: 17/5/25

NOTICE

In the matter of Sh. Naresh Kumar vs Government of NCT of Delhi & Ors., Original Application no. 186/2025. The Hon'ble National Green Tribunal has observed that:

Para no. 8: Further in view of the factual averments made in the application, we also consider due verification thereof through a Joint Committee to be necessary. Accordingly, we constitute a Joint Committee comprising of the representatives of Member Secretary, Central Pollution Control Board (CPCB), the Chief Executive Officer, Delhi Jal Board (DJB) and the District Magistrate (Central) Delhi. The Joint Committee is directed to visit the spot after giving notice to the Project Proponent, look into the grievances after joining the applicant and representative of the Project Proponent, verify the factual position, suggest appropriate remedial action and submit its report within one week. The District Magistrate (Central) Delhi will be the nodal officer for coordination and compliance.

Hence, it is conveyed that the Joint Committee will visit the spot at 11186, Doriwalan Near Sidhipur Police Chowki, Manakpura, Delhi-110005 on 19.05.2025 at 04.00 pm, to verify the factual position, suggest appropriate remedial action and submit its report within one week.

Therefore, you are hereby informed that the Joint Committee will visit the spot at 11186, Doriwalan Near Sidhipur Police Chowki, Manakpura, Delhi-110005 to verify the factual position, suggest appropriate remedial action.

This issues with the prior approval of the District Magistrate (Central).

17/05/2025
(SHAKTI BANGAR)SDM (KAROL BAGH)
MOB. NO. 9654922354

Copy to:-

1. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
2. The Chief Executive Officer, Delhi Jal Board, Varunalaya Complex, Delhi Jal Board, Staff Colony, Jhandewalan Extension, Jhandewalan, New Delhi, Delhi, 110005.
3. The Executive Magistrate (Karol Bagh), Flatted Factory Complex, Jhandewalan, New Delhi-110055



OFFICE OF THE SUB DIVISIONAL MAGISTRATE (KAROL BAGH)
GOVT OF N.C.T. OF DELHI,
FLATTED FACTORIES COMPLEX, JHANDEWALAN, NEW DELHI-110055

File No. SDM/KB/2025/1708-09

Dated: 17/5/25

NOTICE

In the matter of Sh. Naresh Kumar vs Government of NCT of Delhi & Ors., Original Application no. 186/2025. The Hon'ble National Green Tribunal has observed that:

Para no. 8: Further in view of the factual averments made in the application, we also consider due verification thereof through a Joint Committee to be necessary. Accordingly, we constitute a Joint Committee comprising of the representatives of Member Secretary, Central Pollution Control Board (CPCB), the Chief Executive Officer, Delhi Jal Board (DJB) and the District Magistrate (Central) Delhi. The Joint Committee is directed to visit the spot after giving notice to the Project Proponent, look into the grievances after joining the applicant and representative of the Project Proponent, verify the factual position, suggest appropriate remedial action and submit its report within one week. The District Magistrate (Central) Delhi will be the nodal officer for coordination and compliance.

Hence, it is conveyed that the Joint Committee will visit the spot at 11186, Doriwalan Near Sidhipur Police Chowki, Manakpura, Delhi-110005 on 19.05.2025 at 04.00 pm, to verify the factual position, suggest appropriate remedial action and submit its report within one week.

This issues with the prior approval of the District Magistrate (Central).

17/05/2025
(SHAKTI BANGAR)

SDM (KAROL BAGH)
MOB. NO. 9654922354

Copy to:-

1. Sh. Naresh Kumar s/o Late Sh. Chandan Singh R/o 9492, Bagh Rao Ji, Kishanganj, Delhi-110006.
2. Sh. Hemant alias Bittu R/o 1186, Doriwalan, Near Sidhipura Police Chowki, Manakpura, Delhi-110005

REPORT

The undersigned members of the Joint Committee visited the premises No.11186/A, Main Road Dooriwala Karol Bagh, New Delhi-110005, on 19.05.2025, in compliance of the directions issued by the Hon'ble National Green Tribunal, in its order dated 13/05/2025 in the matter of Sh.Naresh Kumar Vs Govt of NCT of Delhi & Ors (OA No.186/2025). During the visit it was found that:

1. An illegal borewell exists at the above mentioned address, the same has been sealed.
2. In the absence of a water meter at premises, it would not be possible to confirm the quantity of ground water illegal extracted by Mr. Hemant alias Bittu.
3. Sh.Hemant Kumar alias Bittu(Project Proponent) and Sh.Naresh Kumar (applicant) were also present.


19.05.2025
(J.ANAND KUMAR)
Tehsilda/Executive Magistrate
O/o SDM(KB)


19.05.2025
(Dr.PARTHA PRATIM MAITY)
SCIENTIST-B
Central Pollution Control Board
Email Id: PARTHA PRATIM.CPCB@GOV.IN
Ph. No: 7827209929


19.05.2025
(YOGESH KUMAR)
JE(civil) C/o EE(D)-53
Delhi Jal Board
9650094301